

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A No. 181/00385/2018

Wednesday, this the 2nd day of May, 2018.

CORAM:

HON'BLE Mr. E.K. BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

P. Pookunhi, 56 years,
S/o. Hamza (late),
Working as Meter Reader,
Electrical Sub-Division, Union Territory of Lakshadweep,
Kadmath – 682 556.
Residing at Pathammada House,
Union Territory of Lakshadweep, Kadmath – 682 556. - Applicant

[By Advocate Mr. N. Unnikrishnan]

Versus

1. Union of India represented by the Secretary to the Government of India, Ministry of Home Affairs, North Block, Central Secretariat, New Delhi – 110 001.
2. The Administrator, Government of India, Union Territory of Lakshadweep, Kavaratti – 682 555.
3. The Commissioner and Secretary (Services), Government of India, Union Territory of Lakshadweep, Kavaratti – 682 555.
4. The Executive Engineer (Electrical), Government of India, Department of Electricity, Union Territory of Lakshadweep, Kavaratti – 682 555.
5. Shri B.C. Kasmi,
Meter Reader, Electrical Sub Division,
Union Territory of Lakshadweep,
Chetlat – 682 554 (under transfer to Kadmath – 682 556).
6. Secretary (Power),
Union Territory of Lakshadweep,
Kavaratti - 682 555. - Respondents
(R-6 impleaded vide final order dated 02.05.2018.)

[By Advocates : Mr. E.N. Hari Menon, ACGSC for R-1
Mr. S. Manu for R-2 to 4 & 6]

The application having been heard on 02.05.2018, the Tribunal on the same day delivered the following:

O R D E R

Per: E.K. Bharat Bhushan, Administrative Member

Heard Mr. N. Unnkrishnan, learned counsel for the applicant, Mr. E.N. Hari Menon, ACGSC for R-1 and Mr. S. Manu for R-2 to 4.

2. The applicant is aggrieved by his transfer from Chetlat Electrical Sub-Division to Kadamath Island. He submits that he has aged parents, unemployed wife and small children who will be put to distress, if the transfer is effected. Learned counsel for the applicant further submits that there are vacancies on retirement of two personnel, wherein the applicant could have been appointed without being disturbed from the present station.

3. It is seen that Annexure A-1 order has been issued as per approval of Secretary (Power), Union Territory of Lakshadweep. We are pleased to implead him in the proceedings. Annexure A-2 is a representation that the applicant has filed before respondent No. 2 /4. The newly impleaded Secretary (Power) is directed to consider the said representation which is to be forwarded by respondent No.4 to him and take an appropriate decision, considering the circumstances associated with the case, within a period of one month from the date of receipt of a copy of this order.

4. O.A is disposed of as above. No order as to costs.

(Dated, 2nd May, 2018.)

**(E.K. BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

Applicant's Annexures

Annexure A1 : A true copy of Office Order F. No. 36/7/2014-Estt/Ele/887 dated 19.04.2018.

Annexure A2 : A true copy of common representation dated 26.04.2018 before the 2nd and 4th respondents.

Annexures of Respondents

NIL

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